্ৰঞ্জীভুক্ত নম্বৰ - ৭৬৮ /৯৭

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THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 350 দিশপুৰ, বুধবাৰ, 14 আগষ্ট, 2013, 23 শাওগ, 1935 (শক) No. 350 Dispur, Wednesday, 14th August, 2013, 23rd Sravana, 1935 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT::: LEGISLATIVE BRANCH

NOTIFICATION

The 14th August, 2013

No. LGL.98/2011/98.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XX OF 2013

(Received the assent of the Governor on 8th August, 2013)

THE ASSAM VENTURE EDUCATIONAL INSTITUTIONS (PROVINCIALISATION OF SERVICES) (AMENDMENT) ACT, 2013

AN ACT

further to amend the Assam Venture Educational Institutions (Provincialisation of Services) Act, 2011.

Preamble

Whereas it is expedient further to amend the Assam Venture Educational Institutions (Provincialisation of Services) Act, 2011, hereafter referred to as the principal Act, in the manner hereafter appearing;

Assam Act

No. XVII of 2011

It is hereby in the Sixty -fourth Year of the Republic of India as follows:-

Short title, extent and commencement

- (1) This Act may be called the Assam Venture Educational Institutions (Provincialisation of Services) (Amendment) Act, 2013.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force on such date as may be appointed by the State Government by notification in the Official Gazette under sub-section (3) of section of 1 of the principal Act.

Amendment'

2.

In the principal Act, in section 4, in sub-section (1), for figure "10", wherever it occurs, the figure "7" shall be substituted.

MOHD. ABDUL HAQUE,

Commissioner and Secretary to the Govt. of Assam, Legislative Department, Dispur.